

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2109
ANSWERED ON 8TH MARCH, 2018

DRIVING LICENSES

2109. SHRI VENKATESH BABU T.G.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is aware of the wide usage of fake/duplicate driving licenses, in the country and if so, the details thereof;
- (b) whether the Government has any proposal to link the driving licenses with Aadhaar;
- (c) if so, the details thereof and the time by which the above proposal is likely to be implemented;
- (d) whether the Committee constituted for road safety has submitted its report;
- (e) if so, the details thereof; and
- (f) the time by which its report is likely to be submitted?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) As per an analysis done in January, 2015 on National Register for Driving Licences by National Informatics Centre (NIC) regarding fake driving licenses, it was found that there is a possibility of duplicate licences. As on 5th January, 2015, out of total 6,70,16,851 driving licences records available, 16,72,138 records were found to be possible duplicates spread over 7,99,923 clusters. The percentage of probable duplicates stands at 2.5 percent as per this exercise. This information has been shared with respective states for further action. Implementation of provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 come under purview of State Governments concerned.

(b)&(c) Ministry has finalised the notification to amend the form of application for license to drive a motor vehicle and the form of driving license, prescribed in the Central Motor Vehicles Rules, 1989 for incorporating suitable provisions in regard to Aadhaar number. The final notification is presently with Ministry of Law & Justice, Legislative Department, OL Wing for hindi translation.

(d) to (f) The Committee on Road Safety constituted in pursuance of order dated 22nd April, 2014 of Hon'ble Supreme Court of India has submitted a number of reports. In its 13th Report, Hon'ble Supreme Court has inter-alia asked the Committee to examine the issues for procurement of fake licences and how to eliminate this.
